

218. [Transferred to the 26th November, 1974.]

linking of wages with living index

219. SHRI SYED NIZAMUDDIN :
SHRIMATI MARGARET ALVA:
SHRI G. C. TOTU :

Will the Minister of LABOUR be pleased to state the steps Government propose to take for linking wages with the cost of living index?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : Schemes of variable dearness allowance are in force in almost all the major industries and these provide for automatic increase in dearness allowance whenever the consumer price index numbers go up.

Reinstatement of workmen in Tensa Iron Ore Mines in Orissa

220. SHRI NIREN GHOSH : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that the 16 dismissed workmen including the office bearers of the concerned union of Tensa Iron Ore Mine have been acquitted by the Orissa High Court;

(b) whether Government are aware that the Labour Tribunal has given award that the said 16 workmen be treated as employees and be taken back on work retrospectively ; and

(c) if so, the reasons for which the Tribunal award has not been honoured so far?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : (a) to (c) The information is being collected and will be placed on the table of the House.

Papers Laid on the Table

Statements showing action taken by Government on various assurances, promises and undertakings

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each :—

(i) Statement No. XXI-Seventy-third Session, 1970.

(ii) Statement No. XXV-Seventy-fourth Session, 1970.

(iii) Statement No. XVIII-Seventy-eighth Session, 1971.

(iv) Statement No. XXVIII-Seventy-ninth Session, 1972.

(v) Statement No. XVI-Eightieth Session, 1972.

(vi) Statement No. XVI-Eighty-first Session, 1972.

(vii) Statement No. XIV-Eighty-second Session, 1972.

(viii) Statement No. XII-Eighty-third Session 1973.

(ix) Statement No. X-Eighty-fourth Session, 1973.

(x) Statement No. X-Eighty-fifth Session, 1973.

(xi) Statement No. VIII-Eighty-sixth Session, 1973.

(xii) Statement No. V-Eighty-Seventh Session, 1974.

(xiii) Statement No. IV-Eighty-eighth Session, 1974.

(xiv) Statement No. III-Eighty-ninth Session, 1974.

[Placed in Library. See No. LT-8476/74 for (i) to (xiv).]